

ITEM NO.17

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.557/2022

SHASHI KANT RAI

Petitioner(s)

VERSUS

HIGH COURT OF JUDICATURE AT PATNA &amp; ANR.

Respondent(s)

(FOR ADMISSION; IA No.101273/2022 - FOR EXEMPTION FROM FILING O.T.;  
and, IA No.101272/2022 - FOR CLARIFICATION/DIRECTION)

Date : 29-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.  
Ms. Deepika Kalia, Adv.  
Mr. Nitin Saluja, AOR  
Mr. Kapish Seth, Adv.  
Mr. Mrityunjay Singh, Adv.  
Ms. Priyanka Khosla, Adv.  
Mr. Nimish Seth, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 18.08.2022.

Dasti service, in addition, is permitted.

Liberty is granted to serve the learned Standing Counsel for  
the State.

The response to the petition shall indicate the steps taken  
pursuant to the order of suspension, which is presently under  
challenge, and place all the concerned documents on record.

Pending further consideration, the petitioner shall be entitled to the interim relief in terms of Prayer (b) of I.A. No.101272 of 2022.

**(MUKESH NASA)**  
AR-cum-PS

**(VIRENDER SINGH)**  
BRANCH OFFICER